

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
SV BUILDCON PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of corporate debtor | SV BUILDCON PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 01-03-2007 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45200DL2007PTC159981 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 592 A, Bijwasan, South West Delhi, New Delhi, Delhi, India, 110061 |
| 6. | Insolvency commencement date in respect of corporate debtor | 30 July 2024 (Hon'ble NCLT New Delhi Court II order dated 30 July 2024 intimated to IRP on 6 August 2024) |
| 7. | Estimated date of closure of insolvency resolution process | 26 January 2025 (being 180 days from the insolvency commencement date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Vivek Parti Regd No.: IBBI/IPA-001/IP-P00813/2017-2018/11376 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: A-166, 2ndFloor, Defence Colony, New Delhi-110024 Email: v_parti@yahoo.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: A-166,2nd Floor, Defence Colony, New Delhi-110024 Email: cirp.svbuildcon@gmail.com |
| 11. | Last date for submission of claims | 20 August 2024 (14 days from the date of intimation of order to IRP) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | - |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web: https://ibbi.gov.in/home/downloads Physical Address: A-166,2 nd Floor, Defence Colony, New Delhi-110024 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SV BUILDCON PRIVATE LIMITED on 30 July 2024.



The creditors of SV Buildcon Private Limited, are hereby called upon to submit their claims with proof on or before 20 August 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional.

Date: 08-08-2024
Place: New Delhi

Sd/-
Vivek Parti
Interim Resolution Professional
IBBI/IPA-001/IP-P00813/2017-2018/11376

